

(W)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD.

R.P.No.118/92 in  
O.A.No.848/92.

Date of Order : 4th NOV 1992.

V.D.Badi

.. Applicant

Vs.

1. Union of India, Rep. by  
Registrar General & Census  
Commissioner of India,  
Min. of Home Affairs,  
New Delhi.

2. The Director of Census  
Operations,  
Min. of Home Affairs,  
Somajiguda, Pioneer House,  
Hyderabad.

.. Respondents

---  
Counsel for the Applicant :: Shri V.D.Badi, Party-in-person.

Counsel for the Respondents:: Shri N.R.Devaraj, Sr. CGSC

---  
CORAM:

Hon'ble Shri R.Balasubramanian : Member(A)

Hon'ble Shri T.Chandrasekhara Reddy : Member(J)

X Order of the Division Bench delivered by Hon'ble Shri  
R.Balasubramanian, Member(A) X

---  
This review petition is filed by Shri V.D.Badi against the  
Union of India, Rep. by Registrar General & Census Commissioner  
of India, Min. of Home Affairs, New Delhi & another under Rule 17  
of the Central Administrative Tribunal (Procedure) Rules, 1987  
seeking a review of the judgement dt. 24.9.92 in O.A.No.848/92.

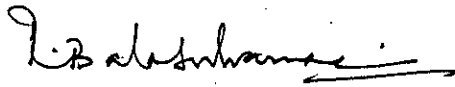
2. The O.A. was disposed of at the admission stage itself  
on the ground that the remuneration fixed for him as a  
Compiler/Coder on a consolidated pay when he was employed after  
retirement from the Railways was a matter of policy to which  
he had agreed. In this review petition there is no new material

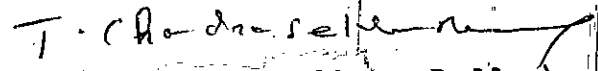
.....2

2

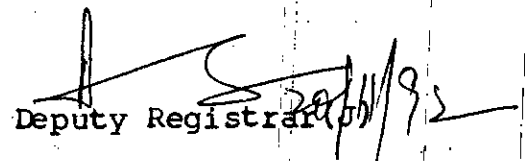
1009

and no error apparent is pointed out. All that the applicant seeks is a reconsideration of the decision on the ground that remuneration should reflect the price index. We find no scope for a reconsideration of the nature required and dismiss the review petition with no order as to costs.

  
( R. Balasubramanian )  
Member (A).

  
( T. Chandrasekhara Reddy )  
Member (J).

Dated: 4<sup>th</sup> November, 1992.

  
Deputy Registrar

To

1. The Registrar General & Census  
Commissioner of India, Union of India,  
Min. of Home Affairs, New Delhi.
2. The Director of Census Operations,  
Min. of Home Affairs, Somajiguda, Pioneer House,  
Hyderabad.
3. One copy to Mr. V. D. Badi, Party-in-person  
2-2-647/187/2, Bagh Amberpet, Hyderabad.
4. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
5. One spare copy.

pvm.

2nd & last  
page  
7+

2  
TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR

AND

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY:  
M(JUDL)

AND

THE HON'BLE MR. C. J. ROY : MEMBER(JUDL)

Dated: 6-11-1992

ORDER/JUDGMENT

R.A. / C.A. / M.A. No

in

O.A. No.

T.A. No.

(wp. No

Admitted and interim directions  
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No orders as to costs.

Central Administrative Tribunal

DESPATCH

24 NOV 1992

HYDERABAD BENCH.

pvm